

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT 1**



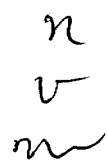
CP(IB) 773/9/NCLT/AHM/2019

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2020**

Name of the Company: Small Industries Development Bank of India
V/s
Ario Infrastructure Pvt Ltd

Section: Section 9 of the Insolvency & Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHASHWATA SHUKLA	ADVOCATE	RESPONDENT	
2.	NEEL SHETH	Advocate	Respondent	
	NIKHIL SINGANI VISHAL S-DAVE MAYUR JUYTAWAT	ADV.	APPLICANT	

ORDER

The Parties are represented through their respective Learned Counsel.

At the request of the Respondent Counsel, in presence of Petitioner Counsel, the matter is adjourned for filing rebuttal document, if any.

List the matter on 23.03.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated 17th February, 2020